

1
**IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR
BEFORE LOK ADALAT
HON'BLE SHRI JUSTICE SUJOY PAUL
&
SHRI ARVIND KUMAR PANDEY, ADVOCATE
ON THE 13th OF AUGUST, 2022
CRIMINAL APPEAL No. 2746 of 2012**

Between:-

**HARIKANT S/O RAJARAM, AGED ABOUT 40
YEARS, WARD NO.13 PADALPUR REHLI TEH.
RAHLI DISTT. SAGAR (MADHYA PRADESH)**

.....APPELLANT

(BY SHRI D.S. CHOUHAN, ADV.)

AND

**MPPKVV COM. LTD REHALI DISTT. SAGAR
TH:KANISHTH YANTRI KENDRA GARHAKOTA,
DISTT. SAGAR DISTT. SAGAR (MADHYA
PRADESH)**

.....RESPONDENTS

**(BY SHRI RAKESH TIWARI, ADV. FOR THE ELECTRICITY
COMPANY)**

.....
*This appeal coming on for conciliation this day, the Bench passed the
following:*

ORDER

By placing the letter dated 13.8.2022, Shri Tiwari, Adv. informs us that in furtherance of the order of Lok Adalat, dated 14.5.2022, the appellant has already deposited Rs.4332/- and compensation of Rs.1000/-. Thus, it is jointly prayed that the parties have settled the amount and since the offence is compoundable, the matter may be treated as settled and the impugned judgment dated 7.12.2012 to that extent may be modified.

The joint prayer is allowed.

The matter stands settled between the parties as per amount so deposited by the appellant. The impugned judgment dated 7.12.2012 stands modified accordingly.

The conviction and sentence imposed by the impugned judgment is set aside. The bail bond, if any, shall stand cancelled.

The letter dated 13.8.2022 produced by Shri Tiwari be placed on record.

The appeal is disposed of.

(SUJOY PAUL)
MEMBER

bks

(ARVIND KUMAR PANDEY)
MEMBER

